

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

198  
No HC.XXXV- 4/2022-23/196/ RTI  
Dated 20/12/2022

To,

Mr. Ashish Ranjan Das  
Radha Raman Lane, Karimganj -788710

1. Please refer to your application, registered as I.D. No 139/2022-23 Dated 23/11/2022 addressed to the undersigned regarding supply of information relating to vacancy of District Judiciary, Karimganj.
2. Vacancy position of Karimganj District Judiciary as follows:

District & Session Judge Establishment

Post	Vacancy
LDA	03 (Unreserved-2 & OBC/MOBC-1)
Copyist	02 (Unreserved-2)
Typist	NIL

Chief Judicial Magistrate Establishment

Post	Vacancy
LDA	01 (STP)
Copyist	02 (Unreserved-2)
Typist	NIL

- 3 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Talwar  
02.12.22

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.







FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 01/2022-23/267 / RTI  
Dated 7.12/2022

To,

Ms. Sudarshana Mishra  
D/o- Late Bhabesh Misra  
Professor's colony, Azara – 781017

1. Please refer to your RTI application Regd. Vide 135/2022-23 dtd 10/11/2022 addressed to undersigned regarding supply of information relating to case no Tr. P(c). 28/2016.
2. It is to inform you that documents sought for are part of case record and under Rule 5(e) of The Gauhati High Court (RTI) Rules, 2008, certified copies of case records are exempted from disclosure.

The information are to be obtained by following the procedure prescribed (for obtaining certified copies) under Chapter XIII of the Gauhati High Court Rules, 2015.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

R. A. Talwar  
07.12.22

**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati.**

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/204/ RTI  
Dated ..7../12/2022

To,

AALMA  
C-193/2, Near Pooja Public school  
Seelampur, Delhi-110053

1. Please refer to your RTI application registered vide I.D. Number 130/2022-23 Dated 07/11/2022 forwarded to undersigned seeking misc. information relating to recruitment procedure of High Courts.

2. The information asked for is as follows:

**1, 7, 12, 13 and 14.**- The queries seeks opinion or view of the PIO, which cannot be furnished as information under RTI Act.

**2.** - As regards the standard/rules/policies applicable to interview for the various posts under the jurisdiction of the Hon'ble High Court at different grades, the same is based on the service profile of the post advertised. There are no rules/policies for setting standard for the same.

**3.** As regards the qualifications required for working in the Hon'ble Gauhati High Court are different depending on the service profile. For examples, skill based posts such as Technical Manpower, Stenographer etc. shall be minimum Graduate with required certificate/degree in the relevant domain. For the other posts such as LDA/Copyists and Judicial Assistants etc. which require performing secretarial works shall be minimum Graduate.

**4.** - The Hon'ble High Court fixes minimum marks for interview for various posts depending on the service profile. However, the same does not exceed 20 percent of the total marks earmarked for the written examination or Written and skill both, as the case may be. Furthermore, there is a cut off mark of 60% in the interview that an applicant has to secure in order to be considered qualified.

**5.**- The Hon'ble High Court conducts interview/viva voce for all categories of posts (Gazetted and Non Gazetted) for the Principal Seat, Outlying Benches and for the Subordinate Judiciary as well which is conducted by the Centralized Recruitment Cell.

**6.** The Hon'ble High Courts are independent institutions and does not come under the purview of notifications issued by the Govt of India or Govt. of Assam in terms of the powers conferred under Constitution of India so as to secure independence of the High Court, the power conferred under Constitution of India (Art. 229 of constitution of India).

**No 8.**

The Hon'ble High Court calls candidates in the ratio of 1 : 3 i.e. (three candidates for one post) for appearing in the interview irrespective of the category of the posts.

**No 9 and 10.**

The Hon'ble High Court conducts interview/viva voce for all categories of posts (Gazetted and Non Gazetted) for the Principal Seat, Outlying Benches and for the Subordinate Judiciary as well for assessing personality, attitude, experience and suitability of the applicants, and same is considered necessary for recommendation which are conducted by the Centralized Recruitment Cell.

**No 11.**

In terms of the powers conferred under Article 229 of the constitution of India, the Hon'ble High Court has been conducting the selection processes for the various posts under the jurisdiction of the High Court.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. N. Tapadar  
07.12.22

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.



**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2022-23/ 205/RTI

Dated Guwahati, .../12/2022

From : Sri Rafique Ahmed Tapadar  
Registrar (Judicial) & PIO  
Gauhati High Court-781001

To : The District and Sessions Judge,  
Bajali / Barpeta / Baska / Biswanath / Bongaigaon / Cachar /  
Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima  
Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/  
Kamrup, Amingaon / Karbi Anglong / Kokrajhar / Lakhimpur /Majuli/  
Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South Salmara /  
Tinsukia / Udalguri/ West Karbi anglong.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Suman Das, Regd. Vide 147/2022-23  
Dated 03/12/2022.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application dated 22/11/2022 by Suman Das, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

Encl: As stated above.

R. A. Tapadar  
02.12.22

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/ 206/ RTI, dated the .../12/2022

Copy to:

Suman Das, Vill-Lafashil, Lakshmi Bazar, Karimganj. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

R. A. Tapadar  
02.12.22

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 01/2022-23/212/ RTI  
Dated .8./12/2022

To,

Mr. Rahul Singh  
Senior Computer Assistant, Gauhati High Court.

1. Please refer to your I.D. Number 142/2022-23 Dated 30/11/2022 addressed to undersigned regarding supply of copies of letter dated 13/06/2019 and 16/07/2019.
2. Sought for copies are enclosed herewith.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Encl:- 2 pages

*R. A. Tupaia*  
*08.12.22*  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.



**THE GAUHATI HIGH COURT**

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2022-23/214 /RTI

Dated Guwahati, 9./12/2022

From : Sri Rafique Ahmed Tapadar  
Registrar (Judicial) & PIO  
Gauhati High Court-781001

To : The District and Sessions Judge,  
Bajall / Barpeta / Baska / Biswanath / Bongaigaon / Cachar /  
Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima  
Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat /Karimganj/  
Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Kokrajhar /  
Lakhimpur /Majuli/ Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur  
/South Salmara / Tinsukia / Udalguri/ West Karbi Anglong.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Ms. Taruna Panwar, Regd. Vide 138/2022-23  
dated 15/11/2022.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a  
RTI application by Ms. Taruna Panwar, for taking necessary action in respect of  
**Q. No-6 and 7** from your end as the subject matter falls under your jurisdiction.  
Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

R. A. Tapadar  
09.12.22

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/215 / RTI, dated the 9./12/2022

Copy to:

Ms. Taruna Panwar, L6, Kalkaji, New Delhi-19. She is requested to approach  
the abovementioned PIOs for getting the information in respect of his query.

R. A. Tapadar  
09.12.22

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/13/ RTI  
Dated 15/12/2022

To,

Mr. Pankaj Kumar Sinha  
40, Rajendra Nagar Colony,  
Jamshedpur, Jharkhand- 831001

1. Please refer to your RTI application registered vide I.D. Number 145/2022-23 Dated 01/12/2022 forwarded to undersigned seeking information relating to vacation of the Gauhati High Court.
2. The information asked for is as follows:
  - 1)- The Gauhati High Court do not have Annual Vacation of 30 days from Durga Puja to Chhath Puja.
  - 2)- The Gauhati High Court declared Winter Vacation from 22<sup>nd</sup> December to 1<sup>st</sup> of January.
  - 3)- There is no Morning Court in Civil Courts under the jurisdiction of the Gauhati High Court.
  - 4)- Query demand opinion or view of the PIO and under RTI Act it cannot be furnished.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar  
15.12.22  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 03/2022-23/214/ RTI  
Dated 16/12/2022

To,

Mr. Hirumoni Nath  
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 148/2022-23 Dated 06/12/2022 addressed to undersigned seeking copies of letter mentioned in his application.
2. The copies of letters sought for are attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

Received  
  
17/12/22

R. A. Tapri Das  
16.12.22

**Registrar (Judicial) & PIO**  
**Gauhati High Court, Guwahati.**



**FORM 'E'**

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/215 / RTI

Dated 20/12/2022

From: Sri Rafique Ahmed Tapadar  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

To : Ms. Anjilina Kalita  
H/No-18, Bye lane-05, ABC,  
Ananda Nagar, Ghy-781005

Sub: Information under RTI Act.

Ref: Your RTI application dated: 06/12/2022, Regd. Vide ID No. 149 /2022-23  
dated 06/12/2022.

Madam,

With reference to the above, final result of said examination is yet to be declared, hence the copies of the answer script as sought for cannot be provided at this stage. You may resubmit the application soon after declaration of the final result.

Yours sincerely,

R. A. Tapadar

20.12.22

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/217 / RTI  
Dated 21/12/2022

To,

Mr. Ajoy Kumar Das  
House no-105, Ganeshguri  
Guwahati -781005

1. Please refer to your RTI application registered vide I.D. Number 154/2022-23 Dated 20/12/2022 forwarded to undersigned seeking information relating to rule followed by Gauhati High Court in respect of enquiry and/or reconstruction/ re-creation of missing or damaged records.
2. The information asked for is as follows:  
The Gauhati High Court follows the provision of "Chapter 22 and Rule 445, of *Civil Rules and Orders of the Gauhati High Court*" in respect of enquiry and/or reconstruction/ re-creation of missing or damaged records.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. N. Tapadar  
21.12.22

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.





**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/218 / RTI  
Dated 14/12/2022

From: Sri Rafique Ahmed Tapadar  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati

To : Mr. Arunabh Saikia  
House no-24, Shankar Path,  
Hatigaon, Guwahati

Sub: Information under RTI Act.

Ref: Your RTI application dated: 14/12/2022, Regd. Vide ID No. 151/2022-23  
dated 14/12/2022.

Sir,

With reference to the above, photocopy of OMR answer script in  
respect of yourself / Roll No. 33801 of Recruitment Examination of LDA & Typist in  
District Court of Assam, 2022 is enclosed herewith.

Enco : as stated

Yours sincerely,

R. A. Tapadar  
21.12.22

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

Received  
MSK  
22/12/2022

GNL-Port-71

FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 01/2022-23/197/ RTI  
Dated 23/11/2022

To,  
23/11/22

Mr. Debashish Baruah  
House no.-13, Narikolbari, 4<sup>th</sup> bye lane  
Zoo Narengi Road, Ghy-24

1. Please refer to your RTI application Regd. Vide 131/2022-23 dtd 07/11/2022 addressed to undersigned seeking information regarding a case filed by Late Debabrata Baruah during the period of 1987 to 1988.

2. The information asked for is as follows.

1,2 & 3- The information sought for are not available in the Registry.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the date of issuance of this order.

R. A. Tapadar  
23.11.22  
Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

23/11/22  
01.07.2023

FORM 'B'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/186/ RTI  
Dated 27.11/2022

To,

Adv. Puja Sethi Gusai  
VPO Mawakot, Ward no. 30,  
Pauri Garhwal, Pin- 246149

1. Please refer to your RTI application registered vide I.D. Number 127/2022-23 Dated 01/11/2022 forwarded to undersigned seeking information relating to female convicts.
2. The information asked for is as follows:  
**1 and 2-** Sought for information cannot be furnished as these information are not available at this Registry. Under the RTI Act, only the information that available can be provided.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapan Das  
27.11.22

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.



FORM 'E'  
Form of supply of information to the applicant  
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/210 / RTI  
Dated ..8./11/2022

To,

Mr. Sanjeev Kumar  
180/B, Masjid Moth, South Extn. Pt.-2  
New Delhi-110049

1. Please refer to your I.D. Number 141/2020-21 Dated 23/11/2022 forwarded to undersigned regarding misc. information about judiciary.

2. The information asked for is as follows.

The questions demands opinion of the PIO and under RTI Act, the PIO cannot render his opinion as information.

4. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

*R. A. Tapadar*  
*08.12.22*

Registrar (Judicial) & PIO  
Gauhati High Court, Guwahati.

